

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 43 of 2013**

**Dated : 23<sup>rd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Davanagere Sugar Company Ltd. ...Appellant(s)  
Versus  
M/s. Bangalore Electricity Supply Company Ltd.  
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Prabhuling K. Navadgi, Sr. Adv.  
Mr. Basava Prabhu Patil, Sr. Adv.**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-1**

**ORDER**

We have heard the Learned Senior Counsel for the Appellant and the Learned Counsel for the Respondent no.1. The Learned Senior Counsel for the Appellant is directed to file his written submissions on or before 06.05.2013 after serving copy on the other side. Thereafter, the Learned Counsel for the Respondent no.1 is directed to file his written submissions on or before 10.05.2013 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **13.05.2013 at 12.30 p.m. at Delhi Bench.**

**(V.J. Talwar)  
Technical Member  
mk**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

